

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE
RAJYA SABHA
QUESTION NO 27.11.2009
ANSWERED ON
CRITERIA FOR DROUGHT RELIEF .

933

Shri Naresh Gujral

Will the Minister of AGRICULTURE be pleased to state :-

(a) the criterion for giving relief to States for drought; and

(b) the total amount Government intends to give as drought relief to various States for the Kharif season, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION)

(SHRI K.V. THOMAS)

(a):It is primarily the responsibility of the State Governments concerned to take necessary measures in the wake of natural calamities including drought. The Government of India supplements the efforts of the States with financial and logistic support. There is ready availability of funds with the States under the Calamity Relief Fund (CRF) to take immediate necessary measures. The Government of India and State Governments concerned contribute to CRF in the ratio of 3:1. If additional assistance over and above CRF is required to deal with natural calamities of severe nature, the same is considered from the National Calamity Contingency Fund (NCCF) in accordance with an established procedure of submission of Memorandum for assistance from NCCF by the State Government.

(b):Out of 12 States which submitted memoranda for assistance from NCCF for drought relief, the Government as so far approved assistance as under, subject to adjustment of 75% of balance available in their respective Calamity Relief Fund:-

(Rs. in crore)

i. Bihar	1163.64
ii. Himachal Pradesh	88.93
iii. Jharkhand	200.955
iv. Karnataka	116.49
v. Madhya Pradesh	246.31
vi. Maharashtra	671.88
vii. Manipur	14.57
viii. Nagaland	21.12
ix. Rajasthan	1034.84
x. Uttar Pradesh	515.05